

FORM 4

[See rule 5(1)]

NOTICE OF WITHDRAWAL

To

The Returning Officer for the election to the office of President/Vice-President of India.

I,.....(name) of.....(address) a candidate at the above-mentioned election do hereby give notice that I withdraw my candidature.

Place.....

.....

Date.....

Signature of candidate

Note:—The notice of withdrawal is required to be delivered under section 6(1) of the Presidential and Vice-Presidential Elections Act, 1952, by the candidate in person or by any one of his proposers or seconders who has been authorised in this behalf in writing by such candidate.